

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2016
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2017

NAME OF THE PARTIES: Ms. Alka Paresh Vora

V/s.

M/s. Bidbhanjan Investments And Trading Company
Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58,59 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Sushma Nagaraj w/b Commerce Law LLP	Advocates for the Petitioner	
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2)	Counsel Mr. Nimay Dave also Adv. Mr. Namrata Parikh Dada & Mr. Ganega Lokanwala as w/b m/s Mulla and Mulla & Gangra Bhut & Caroe	Advocates for Resp No 3 to 4	
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3.)	Meeruz Kachwala Shoban Kachwala w/b. HSA Advocates	Advocates for Respondent No. 5	
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4)	Nikita Behl also Aziza Khatri w/b AAK Legal	Adv. for Resp. no 6	
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Adv. for Resp. no 6 *[Signature]*

COMMON ORDER

Co. Appeal. No.56/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.57/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.58/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.60/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.61/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.62/58-59/NCLT/MB/MAH/2016

Co. Appeal. No.63/58-59/NCLT/MB/MAH/2016

1. The Learned Representatives in respect of 7 Group Cases are present.
2. At the outset, the Learned Representatives have informed that there is one more Case Titled as Mrs. Alka Paresh Vora V/s M/s Rhine Valley Leasing & Finance Ltd. & Ors. in Court Room No. 1 listed for hearing today itself i.e. 25th January, 2017 because the paid up share capital is above Rs. 50 Lakhs.
3. It has also been informed that a letter dated 21.12.2016 has been addressed to Registry, Mumbai Bench with a request to club all these Petitions together.
4. In the above circumstance, when the clubbing is requested and one of the Petition contains the paid up share capital above Rs. 50 Lakhs, therefore these matters are first required to be clubbed and then to be transferred to Court Room No. 1, however, requisite direction from the Principal Bench is required. Therefore, Registry is directed to immediately obtain direction from the Principal Bench and thereafter fix all these cases as per the directions. Till then all these matters are adjourned **Sine die**.

Sd/-

M. K. SHRAWAT
Member (Judicial)

Dated: 25th January, 2017